

**GOVERNMENT OF INDIA  
LAW , JUSTICE AND COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3978  
ANSWERED ON:13.12.2001  
DISPOSAL OF CASES OF POLITICIANS PARTY IN THE COUNTRY  
CHANDRA NATH SINGH

**Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:**

- (a) whether the Government have taken necessary steps to dispose of the cases pending in Courts against the politicians and senior bureaucrats on priority basis;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**Answer**

MINISTER OF JUSTICE NO COMPANY AFFAIRS (SHRI ARUN JAITLEY)

(a)to(c): In Arivazhagan Vs. State, the Supreme Court of India, vide judgement dated 8th March, 2000 (reported in 2000(2) SCALE 263) inter alia, directed that

It is true that the concept of speedy trial must apply to all trials. but in the trials for offences relating to corruption the pace must be accelerated with greater momentum due to a variety of reasons

Government has taken various steps for speedy disposal of cases. These include, inter alia, establishment of Special Courts (including Special car Courts)/tribunals.